

[Mr. Deputy-Speaker] payment during the year ending the 31st day of March, 1958, in respect of 'Education'".

DEMAND NO. 22—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH

"That a sum not exceeding Rs. 1,95,54,000 including the sums already voted on account for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Education and Scientific Research'".

DEMAND NO. 107—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH

"That a sum not exceeding Rs. 1,83,17,000 including the sums already voted on account for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay of the Ministry of Education and Scientific Research'".

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SECOND REPORT

Sardar A. S. Saigal (Janjgir): I beg to move:

"That this House agrees with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July 1957."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1957."

The motion was adopted.

SADHUS AND SANYASIS (REGISTRATION) BILL*

Shri Radha Raman (Chandni Chowk): I beg to move for leave to introduce a Bill to provide for the registration of Sadhus and Sanyasis in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the registration of Sadhus and Sanyasis in India."

The motion was adopted.

Shri Radha Raman: I introduce the Bill.

Shri V. P. Nayar (Quilon): The hon. Member is also a Sanyasi.

PUNISHMENT FOR MOLESTATION OF WOMEN BILL*

Shri Radha Raman (Chandni Chowk): I beg to move for leave to introduce a Bill to provide for punishment of persons guilty of molesting women.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for punishment of persons guilty of molesting women."

The motion was adopted.

Shri Radha Raman: I introduce the Bill.

FACTORIES (AMENDMENT) BILL*

Shri V. P. Nayar (Quilon): I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

The motion was adopted.

Shri V. P. Nayar: I introduce the Bill.